

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/238(KB)2021  
IA(I.B.C)/456(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS JAIN INFRAPROJECTS LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Manas Das, Adv. ] For the Resolution Professional

Mr. Srigopal Choudhury, RP ] RP-in-person

Mr. Rajarshi Banerjee, Adv. ] For the Respondent

**ORDER**

1. Ld. Counsel for the parties present.
2. We permit the IRP to sit with the respondent herein as recorded in the Hon'ble NCLAT's order dated 02.01.2024 to indicate to the respondent the amount that is payable towards CIRP expenses. Once the same is indicated the Respondent shall be bound to make the payment within a period of seven days thereafter.
3. List the matter for consideration on **03.05.2024**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**